

[Shri Tarun Gogoi]

III. A copy (in English and Hindi) of the Food Corporation of India Notification No. 56/No. EP.16(3)/88, dated the 12th March, 1991, publishing the Food Corporation of India (Staff) (First Amendment) Regulation, 1991, under sub-section (5) of section 45 of the Food Corporations Act, 1964. [Placed in Library. See No. LT 21/91].

I. Financial Estimates and Performance Budget (1991-92) of the Employees State Insurance Corporation.

II. Notification re. Employees State Insurance (Central) Amendment Rules, 1991.

III. Notification re. Payment of Gratuity (Central) Amendment Rules, 1991.

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR (SHRI K. RAMA-MURTHY): I lay on the Table:—

I. A copy (in English and Hindi) of the Financial Estimates and Performance Budget of the Employees State Insurance Corporation for the year 1991-92, under section 36 of the Employees' State Insurance Corporation Act, 1948. [Placed in Library. See No. LT 192/91].

II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 76, dated the 2nd February, 1991, publishing the Employees' State Insurance (Central) Amendment Rules, 1991, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT 190/91].

III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 77, dated the 2nd February, 1991, publishing the payment of Gratuity (Central) Amendment Rules, 1991, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972. [Placed in Library. See No. LT-191/91]

Report and Accounts (1989-90) of the Bharat Aluminium Company Limited, New Delhi and related papers.

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF MINES (SHRI BAL RAM SINGH YADAVA): I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-fourth Annual Report and Accounts of the Bharat Aluminium Company Limited, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT- 120/91]

Reports (ending 31st March, 1990) of the Controller and Auditor General of India.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:—

(a) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990, (No. 4 of 1991—Union Government (Revenue Receipts Indirect Taxes) [Placed in Library. See No. LT 167/91].

(b) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990, (No. 7 of 1991—Union Government (Posts and Telecommunications) [Placed in Library. See No. LT 168/91]

(c) Report of the Comptroller and Auditor General of India for the year

ended the 31st March, 1990 (No. 9 of 1991—Union Government (Defence Services—Air Force and Navy) [Placed in Library. See No. LT 166/91].

Report and Accounts (1985-86) of the Punjab State Seeds Corporation Limited, Chandigarh and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 read with sub-clause (iii) of clause (c) of the Proclamation dated the 11th May, 1987, issued by the President in relation to the State of Punjab:

(i) Tenth Annual Report and Accounts of the Punjab State Seeds Corporation Limited, Chandigarh, the year 1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT 133/91].

Report of the Comptroller and Auditor General of India relating to Export Credit Guarantee Corporation of India Limited.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURRUM) :

REPORTS OF THE COMMITTEE OF PRIVILEGES

SHRI SIKANDER BAKHT: I beg to present the Twenty-seventh, Twenty-eighth and Twenty-ninth Reports (in English and Hindi) of the Committee of Privileges.

MESSAGE FROM THE LOK SABHA

The Appropriation (Railways) No. 3 Bill, 1991.

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 3 Bill, 1991, as passed by Lok Sabha at its sitting held on the 25th July, 1991.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of the Bill on the Table.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE REMAINING PART OF THE SESSION.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME